## NATIONAL COMPANY LAW TRIBUNAL SINGLE BENCH CHENNAI



ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI NATIONAL COMPANY LAW TRIBUNAL, HELD ON 05/01/2018 AT 10.30 AM

PRESENT: SHRI Ch. MOHD SHARIEF TARIO, MEMBER-JUDICIAL

APPLICATION NUMBER

:

PETITION NUMBER

: CP/656/(IB)/CB/2017

NAME OF THE PETITIONER(S)

: KAMACHI INDUSTRIES LTD

NAME OF THE RESPONDENT(S)

: GEETHA SAI ENERGY PVT LTD

**UNDER SECTION** 

: 9 RULE 6

S.No. NAME (IN CAPITAL)

**DESIGNATION** 

**SIGNATURE** 

REPRESENTATION BY WHOM

1. Preettin I. Arasu Consel for Peti Greet & for Rajapopal & Raghumahan

Adocata

## **ORDER**

Counsel for the Applicant present. No representation on behalf of the Corporate Debtor. As seen from the order dated 15.12.2017, the direction was given to the Applicant for serving the notices to the Corporate Debtor by way of substituted services. Pursuant to the order, the Applicant has published the notices one in 'Times of India' and the other in 'Dina Malar' on 28.12.2017. The same is placed on record. The services against the Corporate Debtor is held sufficient. In spite of the services, there is no representation. Therefore, Corporate Debtor is proceeded *ex parte*. Matter is posted for arguments. Put up on 12.01.2018 at 10.30 A.M.

(CH. MOHD SHARIEF TARIQ)
MEMBER (JUDICIAL)

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